

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 619/2022

IN THE MATTER OF:-

Mast Ram & anr.

..... Applicant(s)

Versus

State of HP & ors.

.....Respondents

INDEX

Sr.No	Particulars	Pages
1.	Reply/response on behalf of respondent no. 4 i.e. HP State Pollution Control Board.	1-5
2.	Affidavit	6
3.	Annexure-R-4/1 Copy of Board's Renewal of Consent to Operate dated 29-03-2022.	7-14
4.	Annexure-R-4/2 Copy of Board's notice dated 02-05-2023.	15
5.	Annexure-R-4/3 Copies of sampling results of ETP &STP.	16-19
6.	Annexure-R-4/4 Copy of sampling result of soil.	20-21
7.	Annexure-R-4/5 Copy of Board's notice dated 18-12-2023.	22
8.	Annexure-R-5/6 Copy of Board's Order dated 09-01-2024 regarding levy of Environmental Compensation on the unit.	23

**Respondent
HPSPCB**

Dated :12-01-2024

Place: Parwanoo

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 619/2022

In the matter of :-

1. Mast Ram son of Sh. Jivanu Ram
 2. Karam Singh S/o Sh. Mast Ram
- R/o Village & PO Maulkhana Tehsil Kasauli, District Solan HP..

.....Applicants

Versus

1. State of Himachal Pradesh through Chief Secretary, Government of Himachal Pradesh,
2. Director, Department of Environment, Science, Technology and Climate Change, Government of Himachal Pradesh,
3. District Magistrate, Solan,
4. Member Secretary, Himachal Pradesh Pollution Control Board (HPPCB) and
5. Morepen Laboratories Pvt. Ltd., Village and Post Office Masulkhana, Parwanoo, District Solan, Himachal Pradesh

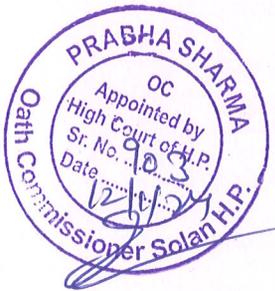
.....Respondents

**RESPONSE/REPLY ON BEHALF OF RESPONDENT NO. 4 i.e.
H.P. STATE POLLUTION CONTROL BOARD.**

MOST RESPECTFULLY SHOWETH:

1. That the contents of para 1 relate to residential status of the complainants and their occupation as farming are a matter of record and need no reply.

Pradeep Mandil
Assistant Environmental Engineer
HPSPCB Parwanoo, Solan



-2-

2. That in reply to para 2 it is submitted that M/s Morepen Laboratories Ltd. has been established at Vill. Masoolkhana, Tehsil Kasauli, Distt. Solan H.P. This unit is engaged in the Bulk Drugs Manufacturing having annual production capacity as: i) Loratadine (LB-L10) 180 M.T. per annum, ii) Montelukast 72 M.T. per annum and iii) Desloratadine 24 M.T. per annum. The Renewal of Consent to Operate has been granted by the State Board on 29-3-2022 which is valid upto 31.03.2025 (Copy annexed as **Annexure R4/1**) and this unit falls under Red Large category of industries. The consent has been granted to this unit with a condition that the unit shall treat and recycle trade effluent and comply with Zero Liquid Discharge (ZLD).
3. That in reply to para 3 it is submitted that the State Board has granted consent to operate to the M/s Morpen Laboratories subject to compliance of pollution control no: -1- is maintaining vigil over the unit by regular inspections through its Regional Office Parwanoo. During inspections by State Board's officers/officials no incident of effluent discharge or hazardous waste was observed into nearby field/air/land of the villagers. It is further submitted that a joint committee constituted by Hon'ble NGT vide order dated 29-9-2022 comprising of representatives of CPCB, DM Solan and HPSPCB also visited the unit on 31-10-2022 and 19-2-2023 which has also not found discharge of waste water and hazardous waste into nearby nallah, except for some shortcomings in the unit. The copy of detailed joint inspection is already on record. The State Board has issued notice to the unit to rectify the shortcomings observed by the Joint Committee vide letter dated 2-5-2023. Copy of notice is annexed as **Annexure R4/2**.



P. Pradeep
 (PRADEEP MOURUZI)
 Assistant Environmental Engineer
 HPSPCB Parwanoo, Solan

4. That in reply to para 4 it is submitted that the unit has installed Effluent Treatment Plant (ETP of 72 KLD capacity and at presently treating the 15-20 KLD effluent and recycling the treated effluent. The remaining effluent is being sent to Common Effluent Treatment Plant (CETP) Baddi for the further treatment and disposal. Further after the directions issued by the State Board for the up-gradation of ETP, the unit has installed the additional equipments in the ETP and trial-run to achieve the Zero Liquid Discharge (ZLD) from its process has started and same is verified during visits. Unit has installed Sewerage Treatment Plant (STP) of capacity 20 KLD for domestic sewage followed by root zone treatment. Unit has installed Online Continuous Emission Monitoring System (CEMS) on final outlet of ETP & on Stack. The results of CEMS are well within prescribed standards (which are also in the public domain). As per latest sampling conducted on 27-10-2023 the results for both ETP & STP were found within prescribed standards. Copy of sample results are annexed as **Annexure R4/3**.

5. In reply to para 5 it is submitted that State Board is regularly inspecting the unit and conducting the field survey including inspection of adjacent Nallah to keep check on the alleged illegal discharge to the nallah. Further regarding alleged contamination to the soil, it is submitted that the sample was collected from the farm land of complainant during inspection on dated 08-06-2022 and the result of collected soil sample are complying with the compost parameter as mentioned in the organic compost standards of Schedule II part (0 of Solid Waste Management Rules, 2016_ Copy of results annexed as **Annexure-R-4/4**_ The sampling conducted by the Joint Committee during its visit on 31-10-2022 and 19-2-2023 indicates Nickel and Zink in crop samples on upstream and



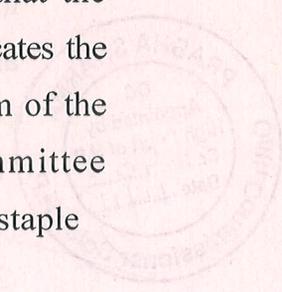
Pradeep
 (Pradeep Moudgil)
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downstream of the unit. The Joint Committee has recommended that the unit will conduct similar study of more staple crops in the area and shall submit to the State Board which has not been submitted as yet by the unit. Accordingly the State Board has issued notice on 18-12-2023 to the unit to conduct the study on other crops as per recommendations of the joint Committee. Copy of notice is annexed as **Annexure R4/5**. On the complaint the unit was again inspected on 2-12-2023 wherein during inspection, incidence of discharge of oil, (i.e. boiler fuel as per clear visible traces of the material spillage) from the boiler fuel tank storage area to the adjoining areas was observed. The State Board has imposed Environmental Compensation of Rs. 2,40,000/- upon the M/s Morpen Laboratories vide order dated 9-1-2024 copy of which is annexed as **Annexure R4/6**.

6. In reply to para 6 it is submitted that the results of air emission and waste water of the unit are complying to the prescribed environmental standards. It is further submitted that during spot inspection dated 08.06.2022, along with complainant and representative of the unit, the nearby area of the unit, adjacent Nallah and unit premises were examined and no bypass or illegal hazardous waste dumping was observed in the area. The Joint Committee constituted by the Hon'ble NGT also, did not find discharge of waste water and hazardous waste into nearby nallah. However it is pertinent to submit here that the sampling conducted by the Joint Committee during its visit indicates the metal i.e. Nickel and Zinc in crop samples not only downstream of the unit but also on its upstream. Therefore the Joint Committee recommended that the unit will conduct similar study of more staple




(Pardeep M. N. Wazir)
Assistant Environmental Engineer
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crops in the area and shall submit to the State Board which has not been submitted as yet by the respondent unit.

7. Contents of para 7 pertain to M/s Morepen Laboratories Ltd.
8. Contents of para 8 are denied in view of the submissions made above.

PRAYER:

In view of submissions made hereinabove and facts & circumstances of the case, it is therefore prayed that the petition may kindly be dismissed qua the respondent Board. Any other order deemed fit and appropriate may be passed in the interest of justice.

Date: 12.01.2024

Place:-Parwanoo


Respondent No. 4

Assistant Environmental Engineer
HPSPCB Parwanoo, Solan

Through Counsel



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 619/2022

In the matter of:

Sh. Mast Ram &ors

.....Applicants

Versus

State of Himachal Pradesh & ors.

.....Respondents

AFFIDAVIT

I, Pradeep Moudgil, S/o Sh. Ramesh Chand Sharma, aged 39 years, at present working as Regional Officer, H.P. State Pollution Control Board, Parwanoo do hereby solemnly affirm and declare on oath as under: -

1. That I am duly authorized to file reply/response and the accompanying reply / response has been drafted at my instance and under my instructions.
2. That the contents of reply/response paras 1-8 are true and correct to the best of my knowledge, derived from official record, no part of it is false and nothing material has been concealed therefrom.



Verified at Solan on 12 day of January, 2024.

Pradeep Moudgil
(PRADEEP MOUDGIL)
DEPONENT

ad that the contents of the affidavit
an read over and explained to
e deponent who seemed perfectly to
nderstand it and admitted them to be correct

[Signature]
Oath Commissioner

Declared that the above was declared on
Affirmation before me on 11/1/24
ay of 2024 at 4:52 PM in the
istrict Solan by Deponent who
ersonally known to me or identified at
Solan by Shri Ashwarya (Adu)
who is personally known to me

[Signature]
Oath Commissioner



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

HPSPCB No : 193-C

Date: 29/03/2022

Industry Registration ID: 10026

Application No : 4535120

To,

M/s. Morepen Laboratories Limited
Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana
Parwanoo
Solan Parwanoo
173220

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2022/4535120
Consent valid from:	01/04/2020
Consent valid upto:	31/03/2025
Certificate Type :	RENEW
Previous CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Morepen Laboratories Ltd , (Authorized Signatory)
Address of Industrial premises	M/s. Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Parwanoo,Solan Parwanoo-173220
Category of Industry	Red
Type of Industry	Basic drugs and Pharmaceuticals
Scale of the Industry	Micro
Office District	Solan Parwanoo
Capacity	
Raw Materials (Name with quantity per day)	

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Page 1

Pm-26
(PRADEEP MAUNDAL)
Assistant Environmental Engineer
HPSPCB Parwanoo, Solan

1/8

Raw Materials	Quantiry	Unit
LN8	19.5	M.T./Month
HF	23.4	M.T./Month
BF3 Gas	11.7	M.T./Month
KOH	85.5	M.T./Month
NaCl	9.75	M.T./Month
Water	380.25	M.T./Month
Toluene	2.55	M.T./Month
Ethyl Chloro formate	12.15	M.T./Month
N.N. Diisopropyl Ethyl Amine	1.8	M.T./Month
HCl	0.6	M.T./Month
Isopropyl Either	3.3	M.T./Month
Carbon	1.35	M.T./Month
Hyflo	1.5	M.T./Month
Ethyl Acetate	0.6	M.T./Month
Acetonitrile	0.9	M.T./Month
MT8	10.82	M.T./Month
Acetonitrile	67.23	M.T./Month
Di Isopropyl Ethyl Amine	4.56	M.T./Month
Methyl Sulfonyl Chloride	2.86	M.T./Month
Methanol	88.34	M.T./Month
DMF	15.48	M.T./Month
THF	28.90	M.T./Month
Liquid Nitrogen	216.53	M.T./Month
Caustic	1.73	M.T./Month
MN-7/ MTS-5	4.98	M.T./Month
Ethyl Acetate	64.95	M.T./Month
Sodium Sulphate	2.13	M.T./Month
Sodium Chloride	12.59	M.T./Month
Tartaric Acid	4.33	M.T./Month
Caustic prill	1.73	M.T./Month
Dicyclo Hexyl Amine	6.171	M.T./Month
Toluene	69.98	M.T./Month

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Page2

Pm-28
(PRADEEP MANDUJ)
 Assistant Environmental Engineer
 HPSPCB Parwanoo, Solan

2/8

Hexane	25.11	M.T./Month
Acetic Acid	2.24	M.T./Month
Caustic LR grade	0.44	M.T./Month
Carbon	0.459	M.T./Month
Hyflo	0.306	M.T./Month
MTS-4	5.24	M.T./Month
MDC	8.387	M.T./Month
Sodium Bi Carbonate	2.09	M.T./Month
Water	432	M.T./Month
Sulphuric Acid	0.26	M.T./Month
L10	2.78	M.T./Month
Caustic	3.07	M.T./Month
Ethyl Acetate	6.96	M.T./Month
Methanol	25.06	M.T./Month
Carbon	0.064	M.T./Month
Hyflo	0.278	M.T./Month
Water	74	M.T./Month
Sodium Chloride	0.167	M.T./Month

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Loratadine	M.T./Year	180	Nil	For Medication
Montelukast Sodium	M.T./Year	72	Nil	For Medication
Desloratadine	M.T./Year	24	Nil	For Medication

Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
STP	20 KLD	10
ETP	72 KLD	61.5

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Boiler Cooling	5.7	ETP	Recycle
Domestic	10	STP	Irrigation/Gardening
Industrial Process	55.8	ETP	Recycle

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Page 3

Pm-26 (PRADEEP MANDAL)
Assistant Environmental Engineer
HPSPCB Parwanoo, Solan

3/8

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No. of Boiler/'Heater/ Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters /Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	2	500 KVA & 250 KVA	DG set	Diesel	65 Ltrs/ hr & 30 Ltrs /hr
Boilers	2	2.5 and 1.5 Ton/hr	Heaters	Furnace oil	60 Ltrs /hr
Incinerator	1	0.6 Ton/ hr	Heaters	Wastes from manufacturing process	80 Ltrs /hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(% reduction)	Final concentration of pollution being emitted
Wet Scrubber	Boilers	Fri Jan 19 00:01:00 IST 2018	98%	PM, SO ₂ , NO ₂ & Carbon Monoxide
Wet Scrubber	Incinerator	Sat Jan 15 00:01:00 IST 2000	98.5%	PM, SO ₂ , NO ₂ & carbon Monoxide

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg/hr	Concentration of pollution like SO ₂ , NOX, H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
R-201 A-II & R-217 are attached with process scrubber at unit-II	HF-3.96 Kg/hr	Hydrogen Fluoride	6.1 Meters
RE-04 B-I is attached with process scrubber at unit-I	HCl -2.45 Kgs /hr	HCl	16 Meters

Digitally signed
by APOORV
DEVGAN
Date: 2022.03.31
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Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

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Page 4

Pm-28
(PRADEEP MAND)
Assistant Environmental Engineer
HPSPCB Parwanoo, Solan

4/8

Endst. No.:

Copy To:-

1. The Regional Officer, HPSPCB, Parwanoo for kind information and shall ensure the operation of the unit with adequate Pollution control devices.

APOORV
DEVGAN

Digitally signed
by APOORV
DEVGAN
Date: 2022.03.31
10:24:19 +05'30'

Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

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Page 5


(PRADEEP MAWANI)
Assistant Environmental Engineer
HPSPCB Parwanoo, Solan

5/8

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re- circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

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Page6

Page 28

6/8

Assistant Environmental Engineer
HPSPCB Parwanoo, Solan

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
 15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
 16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

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M/s. Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo District Solan, H.P. Masoolkhana, Parwanoo, Solan Parwanoo, 173220

Page 7

Pradeep
 (PRADEEP MANDAL)
 Assistant Environmental Engineer
 HPSPCB Parwanoo, Solan

718

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

Digitally signed
by APOORV
DEVGAN
Date: 2022.03.31
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Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

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Page 8

Pm
(PRADEEP MANDAL)
Assistant Environmental Engineer
HPSPCB Parwanoo, Solan

8/8



H.P. STATE POLLUTION CONTROL BOARD

SCF-6, 7 & 8, Sector IV, Parwanoo, Distt. Solan, H.P

www.hpspcb.nic.in Ph/fax 01792-234081

No. PCB/RO/PWN/ NGT (OA 619) / 2023 -

157-159

Dated: 02.05-2023

To

M/s Morepen Laboratories Ltd.
Village- Masulkhana, P.O. Parwanoo,
Tehsil-Kasauli, Distt. Solan.

Sub:

Report of the Joint Committee in the Matter of OA No. 619 of 2022; Mast Ram & Anr. Vs. State of HP & Ors.

Kindly refer to the subject cited as above, and in compliance to the Hon'ble National Green Tribunal vide order dated 29/09/2022 in in the Matter of OA No. 619 of 2022; Mast Ram & Anr. Vs. State of HP & Ors. vide which a Joint Committee comprising of CPCB, State PCB and Deputy Commissioner Solan was constituted and directed the same to meet within three weeks, undertake visits to the sites, look into the grievances of the applicant, associate the applicant and representatives of your unit, verify the factual position.

The meeting of the Joint Committee and site visit was conducted on 31.10.2022 along with the applicant and representative your unit. The committee re- inspected the unit on 19.02.2023. The committee has observed shortcomings/ violation. In compliance to the directions of Hon'ble NGT copy of joint inspection report is attached.

You are hereby directed to submit reply / compliance report within stipulated time period. Failing which the action under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 or as per the directions / orders passed by the Hon'ble NGT in the above said matter will be initiated at your own risk & cost.

Encl: As above

P. Maudgil
Regional Officer
HPSPCB, Parwanoo.

No. PCB/RO/PWN/ NGT (OA 619) / 2023 -

Dated:

Copy forwarded to the following for kind information & further n/a please:

1. The Member Secretary, HP State Pollution Control Board, Shimla.
2. The Deputy Commissioner, Solan, Distt. Solan.

P. Maudgil
C. PRADEEP MAUDGIL

P. Maudgil
Regional Officer
HPSPCB, Parwanoo.



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 58464/W-10052

08/11/2023

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **27/10/2023** from **Pradeep Moudgil, AEE**, HP State Pollution Control Board **RO Parwanoo** a **Grab** sample of **Final Outlet of ETP of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **27/10/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **27/10/2023** to **08/11/2023** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	BOD	14.0	mg/L	30	Within Permissible Limit
2	Oil and Grease	1.2	mg/L	10	Within Permissible Limit
3	Phenolic Compounds(as C ₆ H ₅ OH)	0.0	mg/L	1.0	Within Permissible Limit
4	Sulphide	0.0	mg/L	2	Within Permissible Limit
5	pH	7.61		6.0-8.5	Within Permissible Limit
6	TSS	58.0	mg/L	100	Within Permissible Limit
7	COD	136.0	mg/L	250	Within Permissible Limit
8	Total Phosphate	0.12	mg/L	5	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **100**

Signed this on **08/11/2023**

Remarks of Lab Head:



Rama Kant Awasthi ,SO
(State Board Analyst)
CL Parwanoo

From:

H.P. STATE POLLUTION CONTROL BOARD,
CL Parwanoo

To:

Morepen Laboratories Limited
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,
Distt.Solan Parwanoo, H.P.173220

Sl. No.	Parameter	Unit	Limit	Result	Remarks
1	Water	litre	10	10	
2	Water	litre	10	10	
3	Water	litre	10	10	
4	Water	litre	10	10	
5	Water	litre	10	10	
6	Water	litre	10	10	
7	Water	litre	10	10	
8	Water	litre	10	10	
9	Water	litre	10	10	
10	Water	litre	10	10	

(Signature)
(PRADEEP MAUNDHI)

Assistant Environmental Engineer
HPSPCB Parwanoo, Solan



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 44699/W-10053

08/11/2023

I hereby certify that I **Rama Kant Awasthi**, SO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **27/10/2023** from **Pradeep Moudgil, AEE, HP State Pollution Control Board RO Parwanoo** a **Grab** sample of **Final Outlet of STP of Morepen Laboratories Limited, 1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki Distt. Solan Parwanoo, H.P. 173220** on dated **27/10/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **27/10/2023** to **08/11/2023** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	BOD	24.0	mg/L	30	Within Permissible Limit
2	Oil and Grease	2.0	mg/L	10	Within Permissible Limit
3	pH	8.78		6.5-9.0	Within Permissible Limit
4	TSS	85.0	mg/L	99	Within Permissible Limit
5	COD	228.0	mg/L	250	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as 100

Signed this on **08/11/2023**

Remarks of Lab Head:

-

Rama Kant Awasthi, SO
(State Board Analyst)
CL Parwanoo



From:

H.P. STATE POLLUTION CONTROL BOARD,
CL Parwanoo

To:

Morepen Laboratories Limited
1330,1329,828,824,1328,13 Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Arki,
Distt.Solan Parwanoo, H.P.173220

Sl. No.	Parameter Name	Units	Limit	Observed Value	Remarks
1	BOD	mg/l	30	20	
2	Oil and Grease	mg/l	10	5	
3	pH		6.5-8.5	7.5	
4	TSS	mg/l	50	40	
5	COD	mg/l	120	80	


 (PRADEEP MAURYA)
 Assistant Environmental Engineer
 HPSPCB Parwanoo, Solan



Dated :

Sample Registration No. : PBTI/ENV/021122/000673
 Sample code given by customer : Sample No. B, Soil from the Nallah D/s stream of the unit

Test Results

S.No.	Parameter	Results	Units	Standard / Specification / Method Followed
1	pH	8.13		IS 2720
2	Total Organic Carbon (TOC)	1.72	%	IS 2720
3	Total Kjeldahl Nitrogen (TKN)	556	mg/kg	AOAC 955.04
4	Phosphorus	51.9	mg/kg	Text Book of Soil Analysis by TC Baruah & Barthakur 1998
5	Cation Exchange Capacity	0.8	meq/100g m	Text Book of Soil Analysis by TC Baruah & Barthakur 1998
6	Exchangable Sodium	26	mg/kg	USDA Guidelines
7	Exchangable Potassium	110	mg/kg	USDA Guidelines
8	Exchangable Calcium	85	mg/kg	USDA Guidelines
9	Exchangable Magnesium	783	mg/kg	USDA Guidelines
10	Cyanide (as CN)	BDL(MDL1)	mg/kg	Text Book of Soil Analysis by TC Baruah & Barthakur 1998
11	Phenolic Compounds	BDL(MDL1)	mg/kg	Text Book of Soil Analysis by TC Baruah & Barthakur 1998
12	Potassium(K ₂ O)	143	mg/kg	AOAC 990.08
13	Magnesium (as Mg)	835	mg/kg	AOAC 990.08
14	Zinc (as Zn)	52.5	mg/kg	AOAC 990.08
15	Manganese (as Mn)	392	mg/kg	AOAC 990.08
16	Iron (as Fe)	2.59	%	AOAC 990.08
17	Copper (as Cu)	12.04	mg/kg	AOAC 990.08
18	Molybdenum (as Mo)	0.63	mg/kg	AOAC 990.08
19	Cadmium (as Cd)	BDL(MDL 0.5)	mg/kg	AOAC 990.08
20	Chromium (as Cr)	35.32	mg/kg	AOAC 990.08
21	Nickel (as Ni)	41.6	mg/kg	AOAC 990.08
22	Lead (as Pb)	13.5	mg/kg	AOAC 990.08
23	Mercury (as Hg)	BDL(MDL 0.1)	mg/kg	AOAC 990.08
24	Arsenic (As)	4.7	mg/kg	AOAC 990.08
25	Selenium (as Se)	0.54	mg/kg	AOAC 990.08

BDL:Below Detection Limit MDL:Method Detection Limit

Authorized Signatory

Punjab Biotechnology Incubator Lab

Pradeep
 (PRADEEP MOURVIJ)

Assistant Environmental Engineer
 HPSPCB Parwanoo, Solan

Page No. 2/2

1/2



13

Dated :

Sample Registration No. : PBTI/ENV/021122/000671
 Sample code given by customer : Sample No. 2, Soil from the fields Downstream of the unit

Test Results

S.No.	Parameter	Results	Units	Standard / Specification / Method Followed
1	pH	7.69		IS 2720
2	Total Organic Carbon (TOC)	4.34	%	IS 2720
3	Total Kjeldahl Nitrogen (TKN)	1653	mg/kg	AOAC 955.04
4	Phosphorus	134	mg/kg	Text Book of Soil Analysis by TC Baruah & Barthakur 1998
5	Cation Exchange Capacity	2.1	meq/100g m	Text Book of Soil Analysis by TC Baruah & Barthakur 1998
6	Exchangable Sodium	100	mg/kg	USDA Guidelines
7	Exchangable Potassium	89	mg/kg	USDA Guidelines
8	Exchangable Calcium	85	mg/kg	USDA Guidelines
9	Exchangable Magnesium	950	mg/kg	USDA Guidelines
10	Cyanide (as CN)	BDL(MDL1)	mg/kg	Text Book of Soil Analysis by TC Baruah & Barthakur 1998
11	Phenolic Compounds	BDL(MDL1)	mg/kg	Text Book of Soil Analysis by TC Baruah & Barthakur 1998
12	Potassium(K ₂ O)	107	mg/kg	AOAC 990.08
13	Magnesium (as Mg)	989	mg/kg	AOAC 990.08
14	Zinc (as Zn)	100	mg/kg	AOAC 990.08
15	Manganese (as Mn)	596	mg/kg	AOAC 990.08
16	Iron (as Fe)	2.77	%	AOAC 990.08
17	Copper (as Cu)	26.27	mg/kg	AOAC 990.08
18	Molybdenum (as Mo)	BDL(MDL 0.5)	mg/kg	AOAC 990.08
19	Cadmium (as Cd)	BDL(MDL 0.5)	mg/kg	AOAC 990.08
20	Chromium (as Cr)	26.32	mg/kg	AOAC 990.08
21	Nickel (as Ni)	44.9	mg/kg	AOAC 990.08
22	Lead (as Pb)	20.5	mg/kg	AOAC 990.08
23	Mercury (as Hg)	BDL(MDL 0.1)	mg/kg	AOAC 990.08
24	Arsenic (As)	6.9	mg/kg	AOAC 990.08
25	Selenium (as Se)	BDL(MDL 0.5)	mg/kg	AOAC 990.08

BDL:Below Detection Limit MDL:Method Deection Limit

[Signature]
25/11/2022

Authorized Signatory

Punjab Biotechnology Incubator Lab

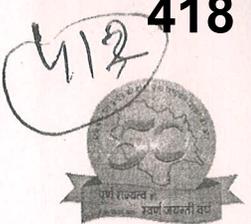
[Signature]
PRADEEP MOUNDA
Assistant Environmental Engineer
HPSPCB Parwanoo, Solan

Page No. 2/2

2/2



H.P. STATE POLLUTION CONTROL BOARD
Regional Office Parwanoo SCF 6-8, Sector 4 Parwanoo, Distt: Solan (HP)
Telefax- 01792-234081 Website: <http://hppcb.nic.in/>



1272-73

No. HPSPCB/R.O Pwn/M/s Morepen Laboratories, Ltd./ 2020-

Dated: 18-12-2023

To

M/s Morepen Laboratorioes, Ltd.
Vill. Masoolkhana, Teh. Kasauli, Distt. Solan H.P.

Subject

Regarding compliance w.r.t. observation/recommendations of joint committee, constituted in view of order passed by the Hon'ble NGT in in Original Application No. 619/2022 titled Mast Ram & Anr. V/s State of HP & Ors. .

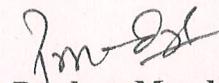
This is in reference to the subject sited and reply submitted by you dated 23.11.2023, in compliance to the observation/recommendations of joint committee, constituted in view of order passed by the Hon'ble NGT in in Original Application No. 619/2022 titled Mast Ram & Anr. V/s State of HP & Ors.

Whereas in this context it is observed that the effluent treatment plant is not yet fully functional on to achieve the Zero Liquid Discharge (ZLD) and survey report of the nearby farm and crop is yet conducted by you.

Whereas the above mentioned fact(s) tantamount to the violation of the provisions of Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 constituting a cognizable offence.

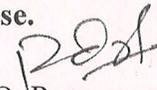
Further you are again directed to submit a compliance within time period of 07, days positively and failing which the State Board shall be constrained to initiate action against your unit for disconnection of power supply under section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and 31-A of Air (Prevention and Control of Pollution) Act, 1981 at your own risk & cost.

Treat it as urgent.


Er. Pradeep Moudgil
AEE, HPSPCB, R.O. Parwanoo

Copy to :

1. The Member Secretary, HPSPCB, for favor of his kind information, please.


AEE HPSPCB, R.O. Parwanoo


(PRADEEP MOUDGIL)
Assistant Environmental Engineer
HPSPCB Parwanoo, Solan



H.P. STATE POLLUTION CONTROL BOARD
SCF- 6, 7, 8, Sec-4, Parwanoo, Distt. Solan (H.P.) 173220
Telefax- 01792-234081, Website: <http://hppcb.nic.in/>



Whereas, this is in reference to the complaint received w.r.t. discharge of oil (boiler fuel) in the adjoining nallah by **M/s Morepen Laboratories Limited**, at Village & Post Office Masulkhana, Tehsil-Kasauli, Distt. Solan H.P.

Whereas spot was visited on 02.12.2023 and during inspection it was clearly observed that there was discharge / spillage of oil from the boiler fuel tank storage area to the adjoining nallah took place on dated 01.12.2023 evening and sample collected at three locations from the nallah i.e. (i) at upstream of unit, (ii) at 150 meter downstream of unit and (iii) at 1 Km downstream of the unit.

Whereas, the notice was issued to the unit, vide this office letter No. PCB/ RO/ PRW/ M/s Morepen Lab. Ltd., Masool Khana/2023- 1263-64 dated 04.12.2023.

Whereas the sample collected at location no. (ii) i.e. at 150 d/s of unit, indicate the contamination of oil in the nallah, vide report no.11178733/W-10481 dated 19/12/2023. Further, the sample from the D/s of the unit was repeated on dated 05.12.2023 and as per results of the said sample, the Oil & grease was not observed and remedial measures taken by the unit and disposed the collected material to the TSDF vide letter no. nil dated 08.12.2023.

Whereas, the facts stated above tantamount to the violation of the provisions of Water (Prevention and Control of Pollution) Act, 1974.

Hence, in view of above violations and directions issued vide HPSPCB's Head Office letter No. PCB/ RO Parwanoo (M/s Morepen Lab Limited)/ 2023- 14069 dated 09.01.2024 regarding Environmental Compensation, for the violation for the period of eight number of days i.e. 08 (w.e.f. 01.12.2023 to 08.12.2023), is hereby imposed, for discharge of oil (boiler fuel) in the adjoining nallah for amounting **Rs. 2,40,000/- (Rupees Two Lac Forty Thousand only)** as per the order dated 19.02.2019, issued by the Hon'ble NGT in OA No. 593 (titled Paryavaran Suraksha Samiti & Anr. Vs Union of India & others).

Pmoudgil
Er. Pradeep Moudgil,
AEE, HPSPCB Parwanoo

Endst. No. HPSPCB/R.O. Pwn/ Environment Compensation/2024 - 1366-67. Dated: 09.01.24.

1. The Member Secretary, HPSPCB, Shimla w.r.t. letter No. PCB/ RO Parwanoo (M/s Morepen Lab Limited)/ 2023- 14069 dated 09.01.2024 for favor of kind information, please.
2. M/s Morepen Laboratories Limited, Village & P.O. Masulkhana, Tehsil-Kasauli, Distt. Solan with the directions to deposit the above said Environment Compensation imposed through Demand Draft in favor of Environmental Engineer, Pollution Control Board payable at Parwanoo within a period of 07 days positively.

Pmoudgil
AEE, HPSPCB Parwanoo

Pmoudgil
(PRADEEP MOUDGIL)
Assistant Environmental Engineer
HPSPCB Parwanoo, Solan